

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S R.P. INFOSYSTEMS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	R.P.INFO SYSTEMS LIMITED
2.	Date of incorporation of corporate debtor	02/02/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200WB2005PLC101512
5.	Address of the registered office and principal office (if any) of corporate debtor	20/1 C Lal Bazar Street, BAZAR STREET, 2 nd Floor, Kolkata, West Bengal 700001, India.
6.	Insolvency commencement date in respect of corporate debtor	04.02.2020
7.	Estimated date of closure of insolvency resolution process	02.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms.Ramanathan Bhuvaneshwari / IBB/IPA-002/IP-N00306/2017-18/10864
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-006, Pioneer Paradise, 24 th Main Road, 7 th Phase, JP Nagar, Bengaluru-560078 / Email id: bhoona.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.161, 1 st Floor, 4 th Main Road, 7 th Cross Road, Chamarajpet, Bengaluru-560018 / Email id: cirp.rpinfo@gmail.com / bhoona.bhuvan@gmail.com
11.	Last date for submission of claims	18.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es)- NONE, AS PER RECORDS PERUSED
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: NOT APPLICABLE Physical Address:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s R.P.Info Sytems Limited on 04.02.2020.

The creditors of M/s R.P.Info Sytems Limited, are hereby called upon to submit their claims with proof on or before 18.02.2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. -NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional : Ms.Ramanathan Bhuvaneshwari
Date and Place: : 06.02.2020 /Kolkata